GOVERNMENT OF INDIA MINISTRY OF NEW AND RENEWABLE ENERGY

RAJYA SABHA UNSTARRED QUESTION NO. 1845 ANSWERED ON 16.12.2025

IMPACT OF INTERNATIONAL BRIBERY INDICTMENTS ON SECI CONTRACTS

1845.SHRI HARIS BEERAN

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Ministry has initiated any vigilance inquiry or forensic audit, following US DoJ and SEC indictments alleging bribery by Indian renewable energy developers to secure SECI contracts;
- (b) the details of specific tenders and Power Sale Agreements referenced in these charges and their current power supply status;
- (c) whether Government has a policy to suspend entities investigated for international corruption from future renewable energy auctions to protect bidding integrity; and
- (d) if so, the details thereof and if not, the reasons for not invoking Integrity Pact clauses?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER (SHRI SHRIPAD YESSO NAIK)

- (a) The Ministry of New and Renewable Energy (MNRE) has not received any allegation of bribery by Indian renewable energy developers to secure SECI contracts.
- (b) Does not arise in view of reply to part (a) above.
- (c) & (d) As per the information provided by the SECI, its tenders contain standard provision regarding eligibility of debarred bidders, which ensures that only such bidders (including their affiliates) participate in the tenders, which have not been debarred by the specified agencies, as on the bid submission deadline.
